[RAJYA SABHA]

Unstarred Questions

Year	Total cases
2013	1638
2014	1969
2015	2366
2016	1581
(upto 15.11.2016)	

As per the National Crime Records Bureau, the data collected from States/UTs shows a total of 35,861 cases in 2013, 38,565 cases in 2014 and 33,433 cases in 2015 under total cognizable crimes registered against juveniles in conflict with law in the country.

Delhi Police has reported that as a preventive strategy to control the crime, the scheme, 'Yuva', has been launched under which workshops, sports activities and vocational trainings etc. are organized to channelize the energy of young adults and children from the under privileged sections of the society to make them productive members of the society and to prevent them from moving towards crime and drugs at an early age. Police personnel are also reportedly detailed in plain clothes as well as in uniform in and around the educational institutions, busy markets, bus stops and other vulnerable places to prevent such crimes.

## Waterless urinals in Delhi

2461. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of waterless urinals built in 2010 by erstwhile Municipal Corporation of Delhi;

(b) whether North Corporation took charge of maintaining its 338 facilities in 2014;

(c) amount given by Centre under Swachh Bharat Abhiyan to build and maintain toilets in Delhi;

(d) amount spent for maintenance of waterless urinals in Delhi;

(e) whether High Court of Delhi has ordered all Municipal Corporations in 2014 to convert waterless urinals into normal ones with adequate water supply;

(f) whether most urinals are without any sewer connections leading to unhygienic condition in surrounding areas; and

(g) if so, action taken against the lax officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The Municipal Corporations of Delhi (MCDs) are body corporates which function under the provisions of Municipal Corporation of Delhi Act, 1957. The Central Government does not interfere in the day-to-day functioning of the Corporations. The number of waterless urinals built in North and South Delhi Municipal Corporations (DMCs) in 2010 is 551. The information in respect of East DMC is being collected.

(b) Yes, Sir.

(c) and (d) Amount given by Central Government under the Swachh Bharat Abhiyan to build and maintain toilets in North DMC is ₹800 lacs and in South DMC is ₹616 lacs. The information is respect of East DMC is being collected. The amount spent for maintenance of waterless urinals by North DMC is ₹480.09 lacs and by South DMC is ₹ 40.84 lacs. The information in respect of East DMC is being collected.

(e) The South and North DMCs have informed that there is no such order of High Court of Delhi. The information in respect of East DMC is being collected.

(f) and (g) All the urinals constructed within the jurisdiction of North and South DMCs are connected with the sewer lines. The information in respect of East DMC is being collected.

## People sentenced under the NDPS Act

2462. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that under the NDPS Act, thousands of people are sentenced in various jails across the country;

(b) if so, the State-wise details thereof and age-wise under trials therein;

(c) whether it is also a fact that apart from seizures of drugs, the border States have witnessed smuggling of arms thereof; and

(d) if so, the details of number of conviction and the action plan of Government therefor?